

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
L G FIBRE PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor L G FIBRE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 21/02/2013
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor U17200GJ2013PTC073653
5.	Address of the registered office and principal office (if any) of corporate debtor G-19, BASEMENT, SARTHI AVENUE, BEHIND SATELLITE POLICE STATION, SATELLITE, AHMEDABAD GJ 380015
6.	Insolvency commencement date in respect of corporate debtor 21-12-2023 (IRP appointed vide order dated 21-12-2023 and order received on 22-12-2023)
7.	Estimated date of closure of insolvency resolution process 18-06-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Rahul Nareshbhai Shah Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
9.	Address and e-mail of the interim resolution professional, as registered with the Board 20, Sudershan Society, Part 2, Near Naranpura Bus stop, Naranpura, Ahmadabad, Gujarat- 380014 Email: <a href="mailto:carahulnshah@gmail.com">carahulnshah@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional Shop No 6, Samprati Residency, Opp Paliyadnagar AMC Garden, Naranpura , Ahmadabad, Gujarat- 380014 Email: <a href="mailto:cirp.lgfibre@gmail.com">cirp.lgfibre@gmail.com</a>
11.	Last date for submission of claims 06-01-2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at: (a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the L G Fibre Private Limited on 21-12-2023 and appointed Interim Resolution Professional (IRP), through same order.

The creditors of L G Fibre Private Limited are hereby called upon to submit their claims with proof on or before 06-01-2024 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23-12-2023  
Place: Ahmedabad

*R.N.Shah*  
Mr. Rahul Nareshbhai Shah  
Interim Resolution Professional  
Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367  
Validity of AFA till 06.02.2024

